NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 90/(MAH)/2014 CA No. 26/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2016

NAME OF THE PARTIES: Mr. Mukesh Kothari

V/s.

M/s. Jetex Carborators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Srisabari rajan 1/2. Phoenix legal

Adv. For the Respondents

2. Manish Panda PCS from Petitionary Chin

Order

CA No. 26/59,241,242/CLB/MB/MAH/2015 in CP. 90/59,241,242/CLB/MB/MAH/2014

On mentioning of 26/2015 in 90/2014, this Bench, no objection being there from the Petitioner side for completion of the pleading in this CP filed in the year 2014, posted this CA for hearing along with main petition for this petitioner mentioned it today on the CA filed in the year 2015 for supply of Form – 2, Annual Returns, Balance Sheet along with the Profit & Loss Account with Schedules thereto and list of Fixed Assets Register from the date of Incorporation of the company incorporated in the year 1975.

On perusal of the CP and this CA, we are of the view that there is no urgency for mentioning in October 2016 over this CA filed in the year 2015, and

also of the view that this CA does not require separate hearing, therefore this Bench will take a call over this CA, if required while hearing main CP. Accordingly, the parties are hereby directed to argue the main CP and the CA on the next date of hearing.

In the meanwhile, the petitioner side is directed to file rejoinder within two weeks hereafter and then to file written submissions two days before the next day of hearing after exchange of the same between the parties.

List this matter for final hearing on 5.12.2016.

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B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)